

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

order Dated 29.10.99.

1. Copy of counter
not served.
2. For Admonition

DS 18/10/02 Bener

Due to cyclonic weather learned
Counsel for the petitioner has not
been able to appear.

Adjourned to 11.11.99.

✓ ^{Sum.}
Vice-chairman
29.10.99.

Member (J)

order Dated 19.06.02.

Call this matter on 05.07.02.

✓ ^Y
Member (J)

Order Dated 05.07.2002

Heard Mr. A.C. Mohanty, Learned Counsel for the Applicant and Mr. A.K. Bose, learned Senior Standing Counsel for the Union of India appearing for the Respondents. Non-payment of G.P.F. to the Applicant is the subject matter of grievances in this Original Application. By way of filing counter, the Respondents have disclosed that authority slip for G.P.F. amount, as due and admissible, has already been issued in favour of the Applicant. The Advocate for the Applicant is not in a position to say ~~that~~ as to whether the G.P.F. amount has already been disbursed to the Applicant or not. In the said premises, this Original Application is disposed-of with direction to the Respondents to ensure the ^Y

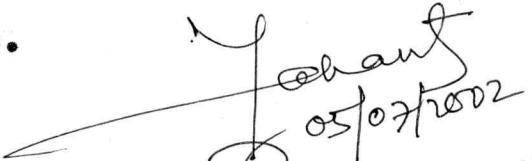
J

6
Ref. No. 44.5.7.02
Postal requisites
dated on 6.8.02
 actual disbursement of the amount to the
 yet
 Applicant, if this amount has not been disbursed,
 within a period of ~~as~~ one month.

With the aforesaid order, observations and
 directions this Original Application No.584 of
 1998 is disposed-of without imposing any cost.

The Advocate for the Applicant undertakes
 to file required postages for communicating copies
 of this order to the Respondents by 12th of July, 2002

Send copies of this order to the Respondents.
along with notices. Upon furnishing the required
 postages, free copies of this order be ~~given~~ given to
 the Advocate for the Applicant and free copy of
 this order be also given to learned Senior Standing
 Counsel, Mr. A.K.Bose.


 MEMBER (JUDICIAL)

05/07/2002